## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 66/(MAH)/2015 Amendment Application No. 146/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016

NAME OF THE PARTIES:

Mr. Fidaali Moiz Mithiborwala & Anr.

V/s.

M/s. Majolica Properties (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	No. NAME. TASNET ACTION		DESIGNATION Alv for the Politic		SIGNATURE
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2.	SAURABH	KALIA	Adv	Ru pounded	John.

## Ca NO.144 to 148/2016/59,397-398 in CP No.64 to 68 /59, 397-398/CLB/MB/MAH/2015

On the Amendment Application filed by the Petitioner side in all the Company Applications, the Respondent side is directed to file reply in the Applications within seven days hereof and rejoinder if any, on or before the next date of hearing.

List this matter for hearing on 29.11.2016.

sd/-B.S.V. PRAKASHKUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)